

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1680/2018

Dated Friday, the 21st day of December, 2018

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

&

Hon'ble Mr.P.Madhavan, Judicial Member

M.Gangadharan,
Flat No.202, TVH Saathivka Apartments,
3rd Cross, Jeth Nagar, Mandaveli,
Chennai 600 028.

...Applicant

By Advocate M/s Akbar Row

Vs.

1.Union of India,
rep. by The Secretary to Government,
Ministry of Finance, Department of Revenue,
North Block, New Delhi.

2.The Director,
Directorate of Enforcement, 6th Floor,
Lok Nayak Bhavan, Khan Market, New Delhi.

3.The Chief Controller of Accounts,
Ministry of Finance, Department of
Economic Affairs, Internal Audit Wing,
4th Floor, AGCW&M, Building, New Delhi.

4.The Pay and Accounts Officer (Revenue),
Finance (Revenue), PAO, Ministry of Finance,
Department of Revenue, Church Road,
Central Secretariat Hutmants
New Delhi 110 001.

5.The Joint Director,
Directorate of Enforcement,
3rd Floor, BMTC Building,
Shanthi Nagar Bus Terminus,
K.H.Road, Shanthi Nagar,
Bangalore 560 027.

....Respondents

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue directions to the 1st to 4th respondents to consider and pass orders on the applicant's representations dated 07.10.2015, 02.03.2017 & 07.08.2018 for restoration of the 3rd financial upgradation granted under MACP Scheme in the Grade Pay Rs.6600/- in PB-3 in the scale of Rs.15600-39100, vide Estt. Order No.51/2010 dated 21.01.2010 with all consequential and attendant benefits in terms of the orders dated 22.07.2013 passed in OA No.280/2012 of Hon'ble CAT, Madras Bench which was upheld by the Hon'ble Madras High Court vide order dated 16.10.2014 in WP No.11535/2014 and confirmed by the Hon'ble Supreme Court within a reasonable time frame and thus render justice.”

2. It is submitted that the applicant made representations dated 07.10.2015, 02.03.2017 & 07.08.2018 to the competent authority for restoration of the 3rd financial upgradation granted under MACP Scheme in the Grade Pay Rs.6600/- in PB-3 in the scale of Rs.15600-39100, by order dated 21.01.2010 which are still pending for consideration. Accordingly, the applicant would be satisfied if the competent authority is directed to consider his representations and pass appropriate orders within a time limit to be set by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representations of the applicant dated 07.10.2015, 02.03.2017 & 07.08.2018 in accordance with law and

pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

21.12.2018

M.T.